



2026:AHC:129717

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 21909 of 2026

Aneesh Ansari

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ali Hasan, Istiyaq Ali
Counsel for Opposite Party(s)	:	G.A.

Court No. - 69

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Ms. Jagriti Pandey, Advocate holding the brief of Shri Ali Hasan, Learned counsel for the applicant, Learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime no.307 of 2026, under Sections 3(1) of U.P. Gansters and Antisocial Activities (Prevention) Act 1986, Police Station Robertsganj, District Sonbhadra.
3. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case on the basis of one base case shown in the gang chart, in which he has been bailed out. He further submits that apart from the base cases mentioned in the gang chart, the applicant has a criminal history of nine other cases. The two cases mentioned in the criminal history have been wrongly shown as no police station called P.S. Safdarganj exists in district Bareilly. The applicant in other cases is either on bail or is acquitted. The applicant is not a previous convict. The applicant is languishing in jail since 18.04.2026. It is further submitted that in case, the applicant is granted bail, he will not misuse the liberty of bail and will cooperate in the trial proceedings.
4. Learned AGA has opposed the prayer for bail. He, however, does not dispute the explanation of the criminal history that has been given by the applicant.

5. I have considered the entire facts and circumstances of the case as well as submissions made by Learned counsels for the parties.

6. The applicant has been nominated in the present case on the basis of a solitary base case mentioned in the gang chart. The applicant is on bail in the said case. The criminal antecedents of the applicant have been duly explained and the applicant is not stated to be a previous convict.

7. Without expressing any opinion on the merits of the case, and taking into account the above mentioned facts and circumstances and also the fact that the applicant is in jail since 18.04.2026, I am of the opinion that the applicant is entitled to be enlarged on bail.

8. The bail application is ***allowed***.

9. Let the accused-applicant, **Aneesh Ansari**, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

(i) The applicant will not tamper with the evidence.

(ii) The applicant will not indulge in any criminal activity.

(iii) The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.

(iv) The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted by the court concerned.

10. In the event of breach of any of the aforesaid conditions, the court concerned will be at liberty to proceed to cancel his bail.

11. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

12. It is further directed that the trial court shall send the release order to

the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

13. The observations made hereinabove are exclusively for deciding the instant bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

June 30, 2026

A. Pandey